In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Shishma Devi w/o Sh. Bala Ram, r/o Village Manjbelu, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh . . . *Applicant*.

Versus

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of her name from "SUSHMA" to "SHISHMA DEVI" in the records of Aadhar Card and all other relevant documents associated with applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of her name as SHISHMA DEVI w/o Bala Ram in place of SUSHMA, they should appear before the undersigned on or before 02-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be corrected accordingly.

Issued today on 3rd day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Meesa d/o Sh. Lotam Singh, r/o Village Gharoli, P.O. Nithar, Tehsil Nirmand, District Kullu, H.P.

Through her Father

Shri Lotam Singh s/o Sh. Roop Lal, r/o Village Gharoli, P.O. Nithar Tehsil Nirmand, District Kullu, H.P. . . . *Applicant*.

Versus

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of his daughter name from "LOTAM SINGH" to "MEESA" in the records of Aadhaar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of name of his daughter of applicant from MEESA d/o Sh. Lotam Singh in place of LOTAM SINGH d/o Sh. Lotam Singh, they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

David Verma s/o Sh. Harish Kumar, r/o Village Funja, P.O. Majhewli, Tehsil Rampur, District Shimla, H.P.

Through his Father

Shri Harsih Kumar s/o Sh. Jani Ram, r/o Village Funja, P.O. Majhewli, Tehsil Rampur, District Shimla, H.P. . . . *Applicant*.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of his son's name from "DAVIL VERMA" to "DAVID VERMA" in the records of Aadhar Card and all other relevant documents associated with applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as DAVID VERMA s/o Sh. Harish Kumar in place of DAVIL VERMA s/o Sh. Harish Kumar they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Neelam alias Kamli Bibi d/o Chuda Ram at present w/o Sh. Dalvir Khan, r/o Village Samod, P.O. Balhkwar, Tehsil Lad Bhadol, District Mandi, H.P. . . . *Applicant*.

Versus

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for correction of her name from "NEELMA" to "NEELMA ALIAS KAMLI BIBI" in the records of the Gram Panchayat Dhar-Gaura, Tehsil Rampur, Distt. Shimla and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as NEELMA ALIAS KAMLI BIBI d/o Chuda Ram in place of NEELMA d/o Chuda Ram they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 4th day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate Dodra Kawar, District Shimla, H.P.

In the matter of:

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant Km. Saneha have made an application before me regarding correction of her name as SANEHA in place of SANIYA in the records of "AADHAR" Card and other relevant documents which is pertaining to Km. Saneha d/o Sh. Bhau Ram, Village Dodra, P.O. Dodra, Tehsil Dodra-Kawar, Distt. Shimla, H.P.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to proposed correction of applicant name as Saneha in place of Saniya, they should appear before the undersigned on or before 03-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 3rd day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

Sub-Divisional Magistrate, Dodra Kawar, District Shimla (H.P.).

Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate Rampur Bushahr, District Shimla, H.P.

SPEAKING ORDER

Subject.—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Mamta Kami.

WHEREAS, an application under Section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Sh. Bhola Nath Oraon s/o Sh. Baguwa Oraon, Village Sakrauli, P.O. Sisai, Police Station Sisai, District Gumla, Jharkhand State, seeking the registration of presumptive death of his wife, Smt. Rupna Devi. Shri Bhola Nath Oraon husband of Rupna Devi praying that his wife Rupna Devi, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Smt. Rupna Devi has been missing since then and the body of Rupna Devi has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his wife and has no hope of finding his wife alive and he presumed that Smt. Rupna Devi may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS, in ex-parte evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS Dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that

Smt. Rupna Devi w/o Bhola Nath Oraon, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara. Tehsil Rampur, Distt. Shimla, H.P. corroborated that Smt. Rupna Devi w/o Sh. Bhola Nath Oraon, Village Sakrauli, P.O. Sisai, District Gumla, Jharkhand State was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continues search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS, the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC) (f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to following the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted. I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that Smt. Rupna Devi w/o Sh. Bhola Nath Oraon, Village Sakrauli, P.O. Sisai, District Gumla, Jharkhand State is hereby granted provisional presumption of death on dated 04-04-2025. After the proclamation of the speaking order, the file be presented on 03-05-2025 for final orders.

Announced on this 04th day of April, 2025

Seal.

Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla, H.P.

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Daivik Kaith s/o Sh. Ashok Kumar, r/o Village & P.O. Devnagr, Tehsil Rampur, District Shimla, H.P.

Through his Mother

Smt Lalita w/o Sh. Ashok Kumar, r/o Village & P.O. Devnagr, Tehsil Rampur, District Shimla, H.P. . . . *Applicants*.

Versus

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for correction of her son's name from "DAVIL KAITH" to "DAIVIK KAITH" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as DAIVIK KAITH s/o Sh. Ashok Kumar in place of DAVIL KAITH s/o Sh. Ashok Kumar they should appear before the undersigned on or before 06-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 7th day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Akhil Negi s/o Sh. Dinesh Kumar, r/o Village & P.O. Ghatu, Tehsil Nirmand, District Kullu, H.P.

Through his Mother

Smt. Runa Devi w/o Sh. Dinesh Kumar, r/o Village & P.O. Ghatu, Tehsil Nirmand, District Kullu, H.P. . . . *Applicants*.

Versus

General Public ... Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her son's name from "AKHILESH NEGI" to "AKHIL NEGI" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as AKHIL NEGI s/o Sh. Dinesh Kumar in place of AKHILESH NEGI s/o Sh. Dinesh Kumar they should appear before the undersigned on or before 07-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 8th day of April, 2025 under my hand and seal of the Court.

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Anant Darhel s/o Sh. Rajesh Kumar, r/o Village Panehal, P.O. Lelan, Tehsil Nankhari, District Shimla, H.P.

Through his Mother

Smt. Alka Devi w/o Sh. Rajesh Kumar, r/o Village Pamehal, P.O. Lelan, Tehsil Nankhari, District Shimla, H.P. . . Applicants.

Versus

General Public .. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for correction of her son name from "ANNAT DADEL" to "ANANT DARHEL" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as ANANT DARHEL s/o Sh. Rajesh Kumar in place of ANNAT DADEL s/o Sh. Rajesh Kumar they should appear before the undersigned on or before 09-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed ex-parte without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 11th day of April, 2025 under my hand and seal of the Court.

Seal. Sd/-

(NISHANT TOMAR, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P.

Versus

General Public ... Respondent.

Whereas, Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P. filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of birth of herself Miss Simran d/o Smt. Kala Devi and Sh. Monu Bisht, Resident of Sarswati Niwas, Devnagar Kasumpti, Shimla-9, District Shimla, H.P. In the record of Registrer, Birth and Death, Municipal Corporation, Shimla.

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Simran	Self	27-06-2009

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of Municipal Corporation, Shimla may file their claims/objections on or before one month of publication of this notice in Govt. Gazette, in this court, failing which necessary orders will be passed.

Issued today on 16-04-2025 under my signature and seal of the court.

Sd/-
Executive Magistrate-cum-Naib-Tehsildar
Shimla (R), District Shimla (H.P.)

In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru, District Shimla (H.P.)

In the matter of:

Sh. Lokeshwar Singh s/o Sh. Lokinder Singh, r/o Village Mehandli, P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) . . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Lokeshwar Singh s/o Sh. Lokinder Singh, r/o Village Mehandli, P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of

birth of his daughter (Ezil Tegta 13-03-2013) in the record of Birth Register of Gram Panchayat Ukli Mehandli, Block Rohru.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the date of birth of (**Ezil Tegta 13-03-2013**) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 10th April, 2025.

Seal. Sd/(VIJAY WARDHAN, IAS),
Sub-Divisional Magistrate,

In the Court of Executive Magistrate Chopal, Distt. Shimla, H.P.

Sh. Purshottam s/o Sh. Raghuvir Singh, r/o Vill. Dhanewari, Post Office Nakorapul, Tehsil Chopal, Distt. Shimla, H.P.

Versus

General Public Tehsil Chopal

Application under sevion 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Purshottam s/o Sh. Raghuvir Singh, r/o Vill. Dhanewari, Post Office Nakorapul, Tehsil Chopal, Distt. Shimla, H.P. has preferred an application to undersigned for registration of name of his/her son/Daughter namely Mr. Daivik whose date of birth (14-06-2020) in the Gram Panchayat Khaddar, Tehsil Chopal, District Shimla, (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above may submit his/her objection in writing in the court or before 16-05-2025, failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and the seal of court of this 10-04-2025.

Seal. Sd/-

Executive Magistrate, Chopal, Distt. Shimla, H.P.

Rohru, District Shimla (H.P.).